## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/131/ (IB)/2017

NAME OF THE PETITIONER(S)

: A. SOMASUNDARAM

NAME OF THE RESPONDENT(S)

: MARG PROPERTIES LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

2. B. R. Ehanderyn comsel for Patition 2. V.J. ARUL RAJ, Advocate Rep. Council for Resp.

**ORDER** 

Counsel for petitioner present. Counsel for the respondent present and stated that the senior counsel could not attend before the Adjudicating Authority due to personal inconvenience. Counsel for petitioner stated that they had made a proposal for settling the matter but so far there is no reply on behalf of the respondent. Counsel for respondent is directed to make his submissions in relation to the settlement on the next date of hearing. Time extended at request

of both sides. Put up on 10.10.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)